

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 54903 Of 2014

[Arising out of Order-in-Appeal No. 03/ST/COMMR/RTK/2014-15 dated 30.04.2014 passed by the Commissioner (Appeals), Central Excise, Rohtak]

National Construction India

: Appellant

80, Devi Colony, (B-49, D.C Colony Bhiwani/30 Devi Lal Colony
Bhiwani, Haryana

Vs

**Commissioner of Central Excise Goods
and Service Tax, Rohtak**

: Respondent

SCO No. 6 To 8 & 10, Sector 1,
Huda Market, Rohtak, Haryana

APPEARANCE:

None for the Appellant

Shri Anurag Kumar with Shri Shivam Syal Authorised Representative
for the Respondent

CORAM :

HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER No.

60549/2025

Date of Hearing:19.05.2025

Date of Decision:19.05.2025

S. S. GARG:

None appeared for the appellant. The notice for today's hearing has also been served to the appellant through commisionerate but on the address given in the appeal nobody was found there, this was the last opportunity given to the appellant but in spite of that, none has appeared on behalf of the appellant. As the matter pertains to 2014, it appears that the appellant is not interested in pursuing their appeal. Hence, the appeal is dismissed for non prosecution with the liberty to

the appellant to seek restoration by moving appropriate application giving sufficient reasons for non-appearance.

(Dictated & pronounced in the open Court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

Kailash